

the Sittings of the  
Order, 1957, published in Notification No. S.R.O. 3686, dated the 18th November 1957.

(2) G.S.R. No. 285, dated the 23rd April, 1958 containing the Rice (Prohibition of Use in Wheat Products) Order, 1958.

(3) G.S.R. No. 286, dated the 23rd April, 1958 making certain further amendments to the West Bengal Rice (Movement control) Order, 1958.

(4) G.S.R. No. 300, dated the 3rd May, 1958. [Placed in the Library. See No. LT 712/58].

#### DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE

**Sardar Hukam Singh (Bhatinda):** Sir I beg to lay on the Table a copy each of Directions Nos. 52A and 113A and an amendment to Direction No. 47B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. 713/58].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### MINUTES

**Sardar Hukam Singh:** Sir, I beg to lay on the Table the Minutes of the sittings (fourteenth to twenty-third) of the Committee on Private Members' Bills and Resolutions held during the Fourth Session.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

##### MINUTES

**Shri Mulchand Dube (Farrukhabad):** Sir, I beg to lay on the Table the Minutes of the sittings (Fifth to Seventh) of the Committee on Absence of Members from the Sittings of the House held during the Fourth Session.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th May, 1958, agreed without any amendment to the Indian Oaths (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 26th April, 1958."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th May, 1958, agreed without any amendment to the Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 29th April, 1958."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business of the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at the sitting held on the 6th May, 1958, agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 30th April, 1958."

(iv) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1958, and transmitted to the Rajya Sabha for its recommendations

[Secretary]

and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### ESTIMATES COMMITTEE

##### TWENTY-THIRD REPORT

**Shri B. G. Mehta** (Gohilwad): Sir, I beg to present the Twenty-third Report of the Estimates Committee on the Ministry of Education on the subject 'Central Social Welfare Board'.

#### PUBLIC ACCOUNTS COMMITTEE

##### SIXTH REPORT

**Shri A. C. Guha** (Barasat): Sir, I beg to present the Sixth Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Defence Services), 1954-55 and Audit Report, 1956.

#### COMMITTEE ON PETITIONS

##### THIRD REPORT

**Shri Barman** (Cooch Behar-Reserved-Sch. Castes): Sir, I beg to present the Third Report of the Committee on Petitions.

#### CRASH OF I.A.F. BOMBER NEAR COIMBATORE

**The Minister of Defence** (Shri Krishna Menon): Mr. Speaker, the House will recall that on the 12th February, 1958, Government made a statement regarding an unfortunate accident when an Indian Air Force Bomber, a Liberator, struck high hills in bad weather near Coimbatore and crashed on the 5th February, 1958, and all the ten persons on board were killed. The House was then informed that the matter of pensionary awards and other benefits for the next-of-kin

of those who died would be promptly dealt with and also that a Court of Inquiry had been ordered.

The court has found that the aircraft was fully serviceable before the flight. In the absence of conclusive evidence which is rendered difficult because there are no survivors and the plane was totally wrecked, the exact cause of the accident cannot be determined. The court also expressed the view that the most likely cause was a navigational error.

The Chief of Air Staff has concurred in this view.

Government have decided that the deaths which resulted from the crash should be regarded as attributable to service. The next-of-kin are, therefore, eligible for special family pensionary awards under the rules.

Payments by way of immediate relief were made to the next-of-kin from the Air Force Benevolent Fund and the Indian Navy Benevolent Fund. These remittances were followed up with provisional payments of family gratuity to the bereaved families. The amounts paid are Rs. 2,002.50 to the widow of the Naval Officer, and Rs. 900 to Rs. 300 in the cases of each airman according to rank. These payments will be adjusted against the family pensionary awards when they are finalised.

The four Air Force officers who were killed, were bachelors. In the case of a deceased bachelor officer, a dependant's pension is granted at the discretion of Government to the parent/parents, subject to the fulfilment of certain conditions. No family gratuity as such is payable in their case.

Services Headquarters are completing action to determine and disburse to the next-of-kin the balance of pay and allowances due to the deceased personnel.

Services Headquarters have also sent the prescribed pensionary forms in all cases to the next-of-kin of the